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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 91/9/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2017**

Name of the Company: Aarti Industries Ltd.  
V/s.  
Khushbu Vinyl Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	RASESH PARIKH	ADVOCATE	PETITIONER	<u>Rasesh</u>
2.	HARMISH K. SHAH	Advocate	Respondent	<u>[Signature]</u>

**ORDER**

Learned Advocate Mr. Rasesh Parikh present for Applicant/ Operational Creditor.  
Learned Advocate Mr. Harmish Shah present for Respondent.

Objections filed by Respondent.

Applicant complied with section 9(c) of the Code.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent in part.

For further arguments of Learned Counsels appearing for both sides on aspect of pendency of winding up proceedings.

List the matter on 06.09.2017.

[Signature] 31.8.17  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 31st day of August, 2017.